

**CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench, New Delhi**

**MA No.5159/2018
OA No.4538/2018**

New Delhi, this the 17th day of December, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Tilak Raj Singh (Office Suptd. Retd.)

Aged about 53 years

Group 'C'

S/o Late Shri Harcharan Singh

R/o 364 Prabhat Nagar, Meerut.

... Applicant

(By Advocate: Applicant in person)

VERSUS

1. Union of India through its Secretary
Ministry of Finance Department of Revenue
South Block, New Delhi – 110 001.
2. The Secretary
Ministry of Personnel and Grievances
North Block, New Delhi.
3. The Chief Commissioner of Income Tax
Aaykar Bhawan 16/69 Civil Line
Kanpur, UP.
4. The Commissioner of Income Tax
Meerut Region, Meerut, UP. ... Respondents

(By Advocate:Shri Y.P.Singh)

O R D E R (Oral)

Heard the applicant in person for some time.

2. The current OA has been filed seeking grant of disability/extraordinary pension and other benefits by the applicant from the respondents.

3. At the outset, the applicant in person stated that he will be satisfied, if the respondents are directed to process his case for grant of disability pension in a time bound manner.
4. In view of the limited prayer made by the applicant, the respondents are directed to decide the case of the applicant for sanction of disability/extraordinary pension in view of the issue raised in his representation dated 15.02.2018. This exercise may be completed within three months from the date of receipt of a copy of this order. It is made clear that nothing has been commented on the merit of the case. The OA is, accordingly, disposed of, at the admission stage. MA No.5159/2018 is also disposed of.

**(Praveen Mahajan)
Member (A)**

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